SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			WPPIL No.84 of 2017
			<u>Shri Vipin Sanghi, C.J.</u> <u>Shri Ramesh Chandra Khulbe, J.</u>
			Mr. Gopal K. Verma, learned counsel for
			the petitioner.
			Mr. S.S. Chauhan, learned Deputy
			Advocate General along with Mr. Anil Bisht,
			learned Additional Chief Standing Counsel for
			the State.
			We direct the impleadment of
			Nagarpalika Nanital as a party-respondent
			since, it is informed that, it is obligation of the
			Nagarpalika Nainital to sterilize the dogs.
			We direct the Nagarpalika, Nainital to
			survey the stray dogs within the town and to
			identify and remove only the aggressive dogs
			within the pack and remove them and place
			them in dog pound. Since dogs are territorial
			in character, it would not be advisable to
			remove all of them and place them in a dog
			pound. However, the aggressive one certainly
			needs to be removed so as to safeguard the
			interests of local people and the persons, who
			go on streets. In our view, a balance has to
			be struck between the rights of the stray dogs
			on the one hand and human beings on the
			other hand and the life and liberty of the
			human beings cannot be sacrificed while
			preserving the rights of the stray dogs in the
			area.
			The Municipality shall file an affidavit of
			the Executive Officer disclosing what steps
			have been taken to sterilize the stray dogs.
			Municipality shall also report compliance of

the directions issued by us today.

These directions shall be implemented across the State through all the Municipalities. The responsibility of communicating this order and ensuring compliance lies with respondent no.2 and 3 i.e. the Secretary, Urban Development and Local Bodies and the Secretary, Animal Husbandry.

List on 21.09.2022.

Copy of the order shall be served to the Municipality, Nainital by the petitioner and other Municipalities and local bodies by respondent no.2.

We find that respondent no.7 is not a necessary party. We, accordingly, delete respondent no.7 from the array of the parties. Necessary correction be made by the petitioner.

(R.C. Khulbe, J.) (Vipin Sanghi, C.J.) 13.07.2022

BS/SS